

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:743  
ANSWERED ON:01.03.2013  
EKLAHYA MODEL RESIDENTIAL SCHOOLS EMRS  
Naranbhai Shri Kachhadia

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the number of Eklavya Model Residential School (EMRS) sanctioned and funded by the Government for the welfare of Scheduled Tribes (STs) indicating the schools which are functional out of them, State/UT-wise;
- (b) the details of proposals received and sanctioned for setting up of EMRS during each of the last three years and the current year, State/UT-wise;
- (c) the funds allocated/released and utilised for such schools during the said period, State/UT-wise;
- (d) the performance and achievements of such schools in providing quality education to the students; and
- (e) the monitoring mechanism put in place to maintain high standard of education in such schools?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) : A statement showing Eklavya Model Residential Schools (EMRSs) sanctioned and functional for the welfare of Scheduled Tribes (STs) is at Annexure – I.

(b) & (c) : Proposals for setting up of Eklavya Model Residential Schools (EMRSs) are received from State Governments for funding under the Special Area Programme of grant under Art 275(1) of the Constitution of India' on the basis of approved Annual Plan for a particular year. The proposals, thus received, lapse at the end of the financial year and fresh proposals are again received for the next Annual Plan.

Separate utilization certificates for release of fund for EMRSs are not furnished by the State Governments but as a whole for the grants under Art 275(1) of Constitution of India out of which funds are released also for EMRSs. Annexure-II shows the allocation, release & utilization of funds under Grant under Art 275(1) of Constitution of India (State-wise) as a whole for the last three years and during current financial year 2012-13 (till date).

(d) : As per the revised guidelines issued by Ministry of Tribal Affairs in June 2010, each State Government / Union Territory Administration would be solely responsible for the management and effective functioning of the EMRS. State Governments/Union Territory Administration are mandated to ensure & maintain highest quality in the selection of teachers & staff for academic & extra-curricular excellence. The Ministry of Tribal Affairs supports the State Government / Union Territory Administration for EMRSs programme & its expansion are subject to State Governments/Union Territory Administration ensuring high quality of management & running of the school. Quality management indicate timely & smooth transmission of the funds allocated for the State Governments/Union Territory Administrations.

(e) : Ministry of Tribal Affairs has got a monitoring mechanism in place through the following: